

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.111
CP(IB) 723 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

Order delivered on: 04/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Aditi Hambarde, Adv.

For the Respondent : Ms. Hirva Dave, Adv. for Mr. Jaimin Dave, Adv.

ORDER

Learned Counsel for both sides submitted that the next date of hearing before the Hon'ble NCLAT is 04.01.2024, in which the stay of CIRP is still continued against the respondent herein. Hence, requested that the matter be adjourned beyond that date.

Re-list on 15.01.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)